

ITEM NO.1A  
(FOR JUDGMENT)

COURT NO.10

SECTION XIV

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS  
CIVIL APPEAL NO(s). 2898 OF 2006

TATA POWER COMPANY LTD.

Appellant (s)

VERSUS

RELIANCE ENERGY LTD. & ORS.

Respondent(s)

WITH Civil Appeal NO. 3466 of 2006

Civil Appeal NO. 3467 of 2006

Date: 08/07/2008 These Appeals were called on for JUDGMENT today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR

HON'BLE MR. JUSTICE MARKANDEY KATJU

For Appellant(s)

Mrs Manik Karanjawala, Adv.

Ms. Rakhi Ray, Adv.

For Respondent(s)

Mr. Rajesh Kumar, Adv.

M/S. Parekh & Co. , Adv.

Mr. Aniruddha P. Mayee , Adv.

Mr. Ravindra Keshavrao Adsure, Adv.

Hon'ble Mr. Justice Altamas Kabir pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Ashok Bhan and His Lordship.

The appeals are allowed in terms of the signed judgment.

The parties shall bear their own costs.

(Sheetal Dhingra)

(Radha R. Bhatia)

Court Master

Court Master

[Signed reportable judgment is placed on the file]